

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 163 of 2017 (SZ)

IN THE MATTER OF:

1. M.G.Devasahayam IAS (Retd),
House No.21,
Aadhimoolam Nagar,
Ponnappa Nadar Nagar,
Nagercoil – 629 004
2. Dr. R.S.Lal Mohan, M.Sc., Ph.D., ARS (Rtd),
Former Principal Scientist of CMFRI (ICAR),
43C, Water Tank Road,
Nagercoil – 629 001

... Applicant(s)

AND

1. The Ministry of Environment,
Forest and Climate Change,
Rep. by Secretary to Government of India,
Indira Paryavaran Bhavan,
Aliganj, Jorbagh Road, New Delhi-110 003
2. The Secretary to Government of Tamil Nadu,
Environment and Forest Department,
Government of Tamil Nadu,
Fort St. George,
Chennai-600 009
3. The Member Secretary / Diretor Environment,
Tamil Nadu Coastal Zone Management Authority,
Panagal Building, Saidapet,
Chennai – 600 015.
4. The National Centre for Sustainable Coastal Management
Rep. by its Director,
Koodal Building, Anna University Campus,
Chennai-600 025
5. The Chief Engineer,
V O Chidambaranar Port Trust,
Enayam Port Administrative Office No.16/243-1
Main Road, Tuticorin-628 004

... Respondent(s)

Counsel appearing for the Applicant:

M/s.D. Nagasaila, V.Suresh and N.S. Tanvi

ORDER

PRESENT:

HON'BLE SHRI JUSTICE M.S. NAMBIAR, JUDICIAL MEMBER

Dated 27th July, 2017

Whether the Judgement is allowed to be published on the Internet – Yes/No
Whether the Judgement is to be published in the All India NGT Reporter – Yes/No

Learned counsel appearing for the applicant seeks permission to withdraw the application with liberty to challenge the CRZ Clearance if it is granted. Permission with liberty granted.

The application is dismissed as withdrawn with liberty to file proper application to challenge the CRZ Clearance if it is granted. No order as to costs.

Justice M.S. Nambiar
Judicial Member

NGT